

Administration Office Of Comunidades North Zone, Mapusa-Goa

Entry No 200000000000000 Flours.com

Date: 27/02/25

at Page Ho.

OFFICE OF THE COLLECTOR, NORTH GOA DISTRICT Civil Administration Branch, Collectorate Bld., Panaji-Goa-403001

No.53/3/2025/CAB/MISC/NZ/ 194

Dated 26/02/ 2025

Sub: Demand for cancellation of the approval granted for the grant of land of Comunidade of Tivim admeasuring 2, 00,000.00 sq mts of the property bearing survey No. 88/1 (part) "Plot B" of Tivim village, Bardez Taluka, under Article 334-A of the Code of Comunidades, 1961 for the grant of the plot without auction to MAEER obtained by fraud by Members of the Managing Committee of Tivim Comunidade & for reason of noncompliance with mandate of proviso to Article 334-A of Code of Comunidades, 1961 disentitling Government to accord such approval.

MEMORANDUM

The letter No.17/4/TIVIM/2024-RD-1/1598, dated 06/02/2025 of Under Secretary (Revenue-I), Revenue Department, Government of Goa, Secretariat, at Porvorim, Goa and complaint petition dated 16/12/2024 of Mr Dougles Lawerence Sequeira, Gauncer of Comunidade of Tivim, R/o 1465, VoiloVaddo, Tivim, Goa and 7 others on the above mentioned subject are annexed hereto. The Administrator of Comunidades, North Zone, Mapusa, Goa is directed to conduct inquiry in the matter and submit detail report within 5 days for submission to the Government.

PRAVIN Digitally signed by PRAVIN HIRE HRaditional Collector-II, Date: 2025.02.27 11:Ngothossa PARAB

To

The Administrator of Communidade, North Zone, Mapusa, Goa

Copy to: The Under Secretary (Revenue-I), Revenue Department, Secretariat, Porvorim, Goa.

1. Shri Dougles Lawerence Sequeira, Gauncer of Comunidade of Tivim, Residing at 1465, VoiloVaddo, Tivim, Goa.



Revenue Department, Government of Goa, Secretariat, Porvorim-Goa. 403 52

be office of the Confidence by 10/02/25 minutes

NO. 17/4/TIVIM/2024-RD-I/15-5

Dated:

05/02/2025

MOST IMMEDIATE

Τó

The DCA/Collector (North), North Goa District, Panaji -Goa.

Sub: Demand for cancellation of the approval granted for the grant of land of Comunidade of Tivim admeasuring 2, 00,000.00 sq mts of the property bearing survey No. 88/1 (part) "Plot B" of Tivim village, Bardez Taluka, under Article 334-A of the Code of Comunidades, 1961 for the grant of the plot without auction to MAEER obtained by fraud by Members of the Managing Committee of Tivim Comunidade & for reason of non-compliance with mandate of proviso to Article 334-A of the Code of Comunidades, 1961 disentitling Government to accord such approval.

Madam,

I am directed to forward herewith a copy of letter dated 16/12/2024 along with enclosures received from Shri Douglas Lawrence Sequeira, Gauncar of Comunidade of Tivim, Residing at 1465, Voilo Vaddo, Tivim, Goa and 7 others addressed to the Chief Secretary, Government of Goa and Secretary (Revenue), Government of Goa, on the above cited subject and request you to enquire and submit a detailed report within a period of 10 days.

Yours faithfully,

(Vrushika P. Kauthankar)
Under Secretary (Rev – I)

Encl: As above

Copy to:

- 1. The Administrator of Comunidade (North Zone) Bardez-Goa.
- 2. Douglas Lawrence Sequeira, R/o 1465, Voilo Vaddo, Tivim, North, Goa-403 502.

- 3. Godfrey Victor D'Lima, R/o House No. 1064, Tivim, Bardez- Goa. 403
- 4. **José Antonio De Mello,** R/o Daulat Vaddo, Cansa Tivim, Bardez- Goa 403
- 5. Lawrence Francisco Ferrao, R/o Dulat Waddo, Cansa, Bardez, Goa-403502.
- 6. Antonio José André Fonseca, R/o H.no 1361, Chinachant, Tivim, Bardez,
- 7. Adrian Cyril D'Souza, R/o H. No 359/1 St Anns Colony, St Anns High School, Tivim, Bardez Goa.
- 8. Assumption Anthony D'Souza (Assumcao Antonio D'Souza), R/o H. No 359/2 St Annes Colony, Tivim, Bardez -Goa.
- 9. Matias Lobo, R/o H. No 160, Lobo waddo, Querem, Tivim, Bardez Goa, 10. Guard File.
- 11. O/c.

700000 x 8000

From:

1. Douglas Lawrence Sequeira Son of Lawrence Sequeira Gauncar of Comunidade of Tivim ID No: 43 (3-D-001) Residing at 1465, Voilo Vaddo, Tivim, North Goa Goa- 403 502

2. Godfrey Victor D'Lima Son of Eleterio F. D'Lima Gauncar of Comunidade of Tivim ID No: 22 (4-G-004) Residing at House No. 1064, Tivim, Bardez-Goa. 403 502.

3. José Antonio De Mello Son of Minguel Caridade De Mello Gauncar of Comunidade of Tivim ID No:600 (4-J-056) Residing at Daulat Vaddo, Cansa Tivim, Tivim, Bardez Goa 403 502

4. Lawrence Francisco Ferrao Son of Maurice V Ferrao Gauncar of Comunidade of Tivim ID No:479 (4-L-019) Residing at Dulat Waddo, Cansa, Bardez, Goa, Tivim, Goa - 403502

5. Antonio José André Fonseca Son of Pedro Nolasco Fonseca Gauncar of Comunidade of Tivim ID No: 3-A-010 Residing at H.no 1361, Chinachant, Tivim, Bardez, Goa - 403 502

. 6. Adrian Cyril D'Souza, Son of Cyrilo Jose Isidoro D'Souza

Joint Secretary (Revenue) Secretarial Porvorim-God

-Chicl Econstary

6377

41

FEVENUE DEPARTMENT Secretariat, Porvorim

A de guino

Gauncar of Comunidade of Tivim ID No:45 (4-A-032) Residing at H. No 359/1 St Anns Colony, St Anns High School, Tivim, Bardez Goa – 403 502.

7. Assumption Anthony D'Souza (Assumção Antonio D'Souza)

Son of Dominic D'Souza (Domingos G. D'Souza)
Gauncar of Comunidade of Tivim
ID No: 842 (4-A-057)
Residing at H. No 359/2 St Annes Colony,
Tivim, Bardez,
Goa 403 502

8. Matias Lobo

Son of George Lobo Gauncar of Comunidade of Tivim ID No: 824 (4-M-046) Residing at H. No 160, Lobo waddo, Querem, Tivim, Bardez Goa -403 502

Date: - 16-12-2024

To,

The Chief Secretary,
Government of Goa
Secretariat,
Porvorim, Bardez Goa. 403 521.

2. Secretary (Revenue)
Government of Goa
Secretariat,
Porvorim, Bardez Goa. 403 521

SUB: Demand for cancellation of the approval granted for the grant of land of Comunidade of Tivim admeasuring 2,00,000.00

Defening from Som

Page 2 of 28

- are liable for offence of cheating and using a forged document as true, knowing it to be false/forged. However, it is clear that the handwritten Minutes have been tampered with and are forged.
- 10. The facts and relevant aspects of the events which constitute the criminal acts and fraud of the members of the Managing Committee with the Escrivão of the Comunidade of Tivim are as below:
- I. TYPED COPY OF THE RESOLUTION: THE ORIGINAL UNTAMPERED RESOLUTION OF THE EXTRAORDINARY GENERAL BODY MEETING OF THE COMUNIDADE OF TIVIM DATED 25.02.2024 SENT TO MAEER, MAKES NO MENTION OF DECISION AS TO RATE OF LAND & ALSO NO RESOLUTION TAKEN ON Rs 5 CRORES DEPOSIT:
 - 11. In a strange twist, and perhaps for the first time in the history of any Comunidade, a copy of this General Body Resolution and a Managing Committee Resolution both dated 25.02.2024 were forwarded to an Applicant and in this case, to MAEER, by letter dated 03rd March 2024, which documents were submitted by MAEER to GOA- IPB from whom the Complainants have obtained copies under RTI Act, 2005 and this copy sent by the Escrivão, being first document in point of time, has to be taken as true and cannot be resiled from at this stage. Also, it is important to note that the page numbering of the file of Goa-IPB of the typed copy of the minutes of the Extraordinary General Body meeting dated 25.02.2024 starts at pg. 197 and ends at pg. 202 and does not contain any page in between. Copy of the letter dated 03 March 2024 addressed by the Escrivão to MAEER along with the typed copy of the Minutes of the General Body & Managing Committee of the Comunidade of Tivim obtained under RTI Act 2005, are enclosed hereto and marked "Ammexure C colly."

R. Sequere Willson

12. Perusal of the typed copy of the minutes of the Extra Ordinary General Body meeting at Agenda No. 4 dated 25.02.2024 which is reproduced hereinbelow which reads as under:

4. Further processing under Article 334-A of the Code of Comunidades of File No. 1-21-2023-ACNZ/2023 of MAEER's MIT Group of Institutions. Pune pertaining to Plot No. 'B' in Survey No. 88/I in Tivim village for educational purposes: To deliberate further on processing the file bearing no. File No. 1-21-2023-ACNZ/2023 of MAEER's MIT Group of Institutions, Pune interms of the proviso to Article 334-A of the Code of Comunidade as amended on 16/04/2001, pertaining to Plot No. 'B' in Survey No. 88/I in Tivim Village for setting up of an Educational Institution engaged in the field of Education duly recognized by the Government.

The President placed before the General Body of the Comunidade of Tivim that MAEER's MIT Group of Institutions, Pune, had applied for grant of an area of 2,00,000 sq. mts. For setting up of an Educational Institution duly recognized by the Government in plot no. 'B' forming part of Survey No. 88/1 in Tivim Bardez-Goa. And further, appraised the General Body that presently, it is a vacant land and yields no returns to the Comunidade and that frequent squatters and encroachers on the Comunidade Land only leads to conflicts and erosion of the resources of the Comunidade in fighting litigations, which is contrary to the very purpose for which the Comunidade were constituted and regulated by rules and regulations by Regimento of 1735 and further, by Regulamento des Comunidades 1882, which therefore came to be modified in 1905, 1933 and finally, 1961.

The President invited the attention of the Members of the General Body that during the Ordinary General Body Meeting held on 10/12/2017, the components of the Comunidade of Tivim had unanimously resolved while discussing the Item at Agenda No. 3 in the said meeting and vide the said

A Lequerie Mandy

resolution, the Managing Committee was empowered to take steps to ensure that the properties of the Comunidade and more specifically, property bearing Survey No. 88/1 in Village Tivim, Bardez Taluka which is a barren, fallow and wasteland to be used for the purpose of mobilizing Revenue for the Comunidade so that the Gauncars/Jonoeiros/zonnkars and components of the Comunidade are paid sufficient jonos and the financial position of the Comunidade is further strengthened in the very objective of constituting the Comunidade for the greater good of its components is achieved.

The President further invited the attention of the General Body Meeting held on 26/08/2018 vide Agenda No. 4, the General Body, after deliberating on Agenda No. 4, besides accepting the factual position that the property bearing survey no. 88/1 of the Village of Tivim Bardez-Goa was not conducive for any agricultural activities also confirm that for the benefit of the Comunidade, a portion of the said property should be leased to the trust for the purpose of setting up a Multi-Purpose Educational Institute on payment of annual foro. The President, after having placed before the General Body, the above, invited the members of the General Body to express their views and deliberate upon the said file by MAEER's MIT Group of Institutions, Pune, without being influenced by any personal prejudice or any personal agenda keeping in mind the best interest of the Comunidade and the returns in the Comunidade land for the benefit of the components.

The members of the General body accordingly deliberated upon the Application filed by the said Educational Institution and discussed the merits and demerits of grant of an area of 2,00,000 sq. mts., bounded on or towards the North: By Survey Nos. 82/0, 83/35, 84/0 and 85/12 of Village Tivim belonging to Comunidade of Tivim; on or towards the South: By part of the same Survey No. 88/1; On or towards the East: By 10 mtrs. Village Roads and On or towards the West Nos. 73/1, 89/2, 89/4, 91/1, 91/9, 91/10, 91/12

A Jaguria

Hard Son

and 91/14 of Village Tivim belonging to Comunidade of Tivim with identification in a Map/Plan prepared by the Comunidade for the purpose of setting up a Multi-Purpose Educational Institution on Comunidade land which is in the nature of an in-built Scheme in the Goa Private universities (Amendment) Act, 2023.

Some of the Components of the Comunidade questioned the President as to whether credentials of the said Educational Institution was checked and verified by the Managing Committee, to which the president informed the General Body that Maharashtra Academy of Engineering and Educational Research, MIT Group of Institutions, Pune possessed vast experience, spanning over four decades in the fields of education and have a Pan India Presence of four universities and 68 Educational Institutions catering to over 65,000 students and that it is on account of the said fact that on the receipt of their application prior to placing before the General Body, the Managing Committee in terms of the Resolutions dated 10/12/2017 and 31/10/2021 passed by the General Body, had forwarded the Application to the Administrator of Comunidade North Zone with Statutory Provisions made in the Official Gazette, Series III, No. 37 dated 14th December 2023 and Official Gazette, Series III, No. 38 dated 21st December 2023, in terms of the procedure prescribed in the Code of Comunidade 1961.

Some of the members of the General Body were of the view that as the land in question belongs exclusively to the Comunidade, the question of the Government granting on lease the said area of 2,00,000 sq. mts forming part of survey no. 88/1 would not arise as the Government is not the owner of the said property.

The President however, assured the members that the Comunidade and the Government would be the Joint Lessors of the said Land and that the Land in question would be granted on Lease upon payment of deposit of Rs. 5 Crore

A. Lequeii

Mysh Sevi Hown

Andrew

An

and regular payment of annual lease rent (foro) only to the Comunidade of Tivim and subject to the other commitments made in favour of the Comunidade by the Lessee.

After being assured by the President of all the safeguards that the managing Committee has taken prior to forwarding the File to the Administrator of Comunidade, the General Body passed the following Resolution.

UNANIMOUSLY RESOLVED that an area of 2,00,000 sq. mts. forming part of the property surveyed under Survey No. 88/1 of the village of Tivim, Bardez, Goa be leased to Maharashtra Academy of Engineering and Educational Research, MIT Group of Institution, Pune in perpetuity for the purpose of setting up a multipurpose educational institution and sports facility, pursuant to seeking No-Objection from the Government and the Scheme being recognised by the Government.

FURTHER RESOLVED to permit road access from the west side of the Plot 'B' of survey no 88/1 in terms of the Code of Comunidades and subject to securing the required Government approval/s.

FURTHER RESOLVED that all expenses and cost incurred towards processing the file and all other incidental expenses shall be borne by the Institution.

13. It can be seen that:

a) The First Resolution in this Agenda No. 4 resolves unanimously resolves to grant an area of 2,00,000 sq. mts. forming part of the property surveyed under Survey No. 88/1 'Plot B', of the village of Tivim, Bardez, Goa be leased to Maharashtra Academy of Engineering and Educational Research, MIT Group of Institution, Pune in perpetuity for the purpose of setting up a multipurpose educational institution and sports facility, pursuant to seeking No-Objection from the Government and the Scheme being recognised by the Government;

A. Seguent - Amb

- b). The Second Resolution is to permit road access from the west side of the Plot 'B' of survey no 88/1 in terms of the Code of Comunidades and subject to securing the required Government approval/s;
- c) The Third Resolution is that all expenses and cost incurred towards processing the file and all other incidental expenses shall be borne by the Institution.
- Therefore, it can be seen that the Resolution approved the grant of land as measuring 2,00,000.00 sq mts of land bearing as. No. 88/1 of Tivim village in perpetuity on lease basis subject to a Scheme approved by the Government and in rate of land has been fixed whether in discussion or the resolution. There is also no Resolution taken on the Rs. 5 crores deposit.

Managing Committee meeting:

- 15. As soon as the General Body meeting was over, the Managing Committee claimed to have met at 3:30 PM on the same day viz. 25.02.2024 and recorded its No Objection to grant of "the said plot to the said applicant as per the provisions of the Code of Comunidade in force.
- 16. The Managing Committee decision taken on 25/02/2024, does not make any reference to the Rs. 5 crore deposit nor any amount as the annual ground rent.

C. THE FACTS RELATING TO CHEATING & OF THE FORGERY:

- (i) Handwritten Minutes submitted by the Managing Committee members (elected body & the Escrivão):
- 17. However, strangely the Managing Committee of the Comunidade of Tivim along with the Escrivão did not submit these typed minutes as submitted to MAEER, to the Administrator for submission to the Government for obtaining approval for the grant of the land as required under Article 31 of the Code of Comunidades, but instead,

Jarn.

R. Lequille Many on

Page 11 of 28

submitted a 'handwritten minutes'. Copy of the handwritten Minutes of the Extraordinary General Body meeting and Managing Committee both dated 25.02.2024, submitted to the Government are annexed hereto & marked "Annexure D colly"

- (ii) Illegible handwriting in handwritten minutes except for certain text clearly inserted fraudulently, which insertion is detrimental to the Comunidade & its Gauncares & favorable to MAEER:
- 18. These handwritten Minutes are so illegible that even a highly qualified handwriting expert may perhaps be unable to decipher the written text. These handwritten Minutes, despite being illegible, are clearly different from the typed copy of the Minutes as will be set out hereinbelow.
 - (iii) Rate of land never discussed in the Extraordinary General body meeting & fraudulently inserted in the handwritten minutes forgery committed
- 19. Applicant No. 6 who was present at the Extraordinary General Body meeting on 25.02.2024 states that the rate of land was never discussed as it was given to understand by the President that the rate fixed by the Government would be the rate applicable which would be paid by the MAEER & the typed Resolution submitted by the Escrivão to MAEER is the correct one, recording exactly what transpired at the Extraordinary General Body Meeting of the Comunidade of Tivim, held on 25.02.2024.
- 20. But what is worse is that <u>A PERSON WITH DIFFERENT HANDWRITING & DEFINITELY A PERSON OTHER THAN THE ONE WHO WROTE THE ILLEGIBLE RESOLUTION, HAS, WITH CLEAR LEGIBLE HANDWRITING INSERTED THE FOLLOWING WORDS viz.</u>

"Further resolved that the property be leased for payment of rentals at 12.50/sq. mts. per annum i.e., Rs. 25 00 000/- per annum + taxes and other charges (as and

D. Sogriere

Model Grand Market

when applicable) and the payment of deposit of Rs. 5 crores in favour of the Comunidade in addition to the lease rentals referred herein.

Further resolved that the aforesaid lease rental amount of ₹2500000/- 25 Lakhs shall be paid as yearly rental during the subsistence of the lease deed on or before the 31st of January of every calendar year. There shall be increase of 5% in the rent after every 5 years.

Further resolved that all costs and expenses towards setting up of the multipurpose educational and technical institution and sports infrastructure would be borne by the Trust."

21. For convenience, apart from annexing the entire handwritten Minutes obtained from the Revenue Department under RTI Act, 2005, the copies of the relevant pages containing the insertion as below:

Deguin.
Mado Ser Male

111	Congress described (1977)	
	المالية	
	pure control of	VATE [] [] []
	State and the control of	
	Sold of the second second	Duesed Line istracted
		Consider un re
		Le Don Long by De
		- to Consider of the consider
		4 con females
yan 4 April 1990) Since and regular
	from and	LIER TEAT (Yare) whi
	20 De Condese	I have sold sober
	by any ho	protos a ru ve
	Jan Dan H	te amy love W
- Love toke	from by a	ander to dry to be
	1 DAMMA Y	Show Donay
W d	Por No.	often Donald har in
J. 9/87 40.	213	, son to Program
4100	a y aces	Service of the servic
(37)	13871, 5-12	have of now
West of the second	10 par balta	de bourson france
COMM	The Davids had	eduld Ria mis
	· · · · · · · · · · · · · · · · · · ·	,
	f pro	no 2) Za an Ilipani
<u> </u>		as to Day born on
·		on to amount.
	Further resolved H	rat the property be leaved for
×	payment of rentals	at 12.50/59, not per anyum 1.e.
	125. 2500 000 - per	annum of taxes and other
į	1 Changes (as and	when applicable and the
************************************	Paymot of degos	not the property be leaved for at 12.50/59 not ger annum 1.e annum 1 taxes and other when applicable) and the 't of his 5 crove in favour of in addition to the leave
	classmate	PAGE T

Extract of relevant next page of handwritten Minutes of Extraordinary General Body Meeting dt 25.02.2024 containing the insertion obtained under RTI from Rev Dept

M. Segui Make Francis

The second secon
restals referred herein
further resolved that the atoresail leave
rental amount of Lr. 25 00000/ 25 lakes shall be faid as young wental during the subsistance
be gaid up yearly rental during the subgistance
I the lease dead on or before the 3/5 Tanday
of every calendar year. There shall be increase
If 5% in the cept after every 5 years
Further resolved that all costs and expenses
- foundate selling up it the multiques one edu consul
languada setting up of the multipurpose educations (Now would be point by the Trust.
Rother Debuce It ar sall mome by
Detalment by Dry of the son
hower farthering by franks a month of franks a month of
Land To the Part of the Part o
- Consider to be lichted by
the state of the s
THE HE WE BE TO BE TO SELLED IN
the strong of educated Reson not are por
To my my my do in
- Por egang he to sail on my he has
to seem a raymon or locus my
to Even / genen 1/2 mg und m
to be made has been to trade when to me
f combine is be graphed by he makes
Britan of Scans and Edulad King MIT
hy many por in to (me to re
Gonzale of the present order Att of the Prince
Dig to Milma
Public information Co.
Salvan Connection as PAGE

Extract of relevant next page of handwritten Minutes of Extraordinary General Body

Meeting dt 25.02.2024 containing the insertion obtained under RTI from Rev Dept

N. Sogrii

Page 15 of 28

conditions noted of the Special Committee are as set out in para (13) above which are taken from the legible handwritten minutes.

- E. RATE OF RS. 12.50 PER SQ MTR IS RIDICULOUSLY LOW & THIS LOW RATE HAS BEEN OFFERED BY MEMBERS OF THE MANAGING COMMITTEE & THE ESCRIVAO OF THE COMUNIDADE TO MAEER BY PLAYING A FRAUD WITH AN INTENTION OF CHEATING THE COMUNIDADE & GAUNCARES:
- 28. It needs to be stated that by Order No. 17/1/Fixation of Land Rates/2012-RD/6850 dated 05.08.2020, published in Series I No. 20 dated 13.08.2020, the notified rate of land was 3,000/- per sq. mtr for land at Tivim village Bardez Taluka. Extract of the relevant pages of the Official Gazette are annexed hereto & the same is marked "Annexure F".
- 29. It can therefore be seen that the grant of the land at Rs. 12.50 per sq. mtr is a total loss for the Comunidade of Tivim and consequently, loss for the Gauncares including the Applicants.
- 30. The rate of land calculated at Rs. 3000/- per sq. mtr for 2,00,000 sq. mtr is Rs. 60,00,00,000/- (Rupees Sixty Crores Only) as against Rs. 12.50 per sq. mtr which works out to Rs. 5 Crores calculated @ 20 times the annual foro of Rs. 25,00,000/-.
- 31. Having used the false and fabricated handwritten Resolution, the members of the Managing Committee with the Escrivão have misled the Government of Goa in approving the grant to MAEER, which can be seen in the Minutes of the screening Committee and the Communication bearing Ref. No. 17/4/TIVIM/2024-RD-I/564 dated 18.06.2024 of the Under Secretary (Rev-I) to the Collector/ DCA, North Goa District at Panaji.
- 32. By committing this forgery, the members of the Managing Committee have cheated the Comunidade of Tivim and the Gauncares including the Complainants who are deprived of higher jonos (dividend) by this backdoor and illegal grant and alienation of the land

N. Segretie

- 36. Firstly, no such resolution was taken to grant the land of the Comunidade of Tivim at the Extraordinary General Body Meeting on 25.02.2024 @ Rs. 12.50/sq. mtr except in the handwritten resolution by the fraudulent insertion.
- 37. Secondly, the resolution records that the grant needs to be approved according to the Scheme as approved (as in the typed copy).
- 38. Thirdly, by its own admission before GOA- IPB, MAEER has demonstrated that it is a multi-billion educational enterprise and claims it is going to invest Rs. 256 Crores in the project! The fee structure has not been revealed. However, it is expected that each student will be charged hefty fees running in lakhs of rupees per year not forgetting OCI/NRI/foreign students who would pay in foreign exchange. There is no justification why land of any Comunidade should be fritted away for a song and to the detriment of the Comunidade and components to such rich barons/entities.
- 39. On the contrary, it can be seen in the typed Minutes, that the President assured the members that the Comunidade will get regular payment of annual lease rent (foro) without specifying the amount as the amount would be worked out on the basis of the notified rate, which definitely would have benefitted the Comunidade and its Gauncares which is clear from the assurances as set out in the typed Minutes of the Extraordinary General Body Meeting dated 25.02.2024 (Annexure C colly).

F. Effect of the grant of Comunidade land on emphyteusis – loss to Comunidade and gauncares and cheating by Members of the Managing Committee:

- 40. This grant of land on emphyteusis in this case, is only a step in the process of grabbing of land of a Comunidade at a throw-away price.
- 41. Under the Code of] extendable 1961, upon obtaining approval of the Government for the grant, *provisional possession* is handed over by the Comunidade to the applicant and the applicant needs to bring not less than 1/5th of the land to use to which it was granted within a period of 4 years [clause (3) of Article 341 of the Code of

Deguis Not gard Comunidades, 1961] extendable by one year (Article 342) whereupon definitive possession is given by the Comunidade.

- 42. Once definitive possession is given the grant is irreversible.
- 43. Upon obtaining *definitive possession*, the applicant is entitled to redeem the ground rent by paying 20 times annuities in one installment.
- 44. Upon redemption of the ground rent, such grantee becomes absolute owner of the land and the Comunidade is diverted of all its rights. [See Judgment of Bombay High Court at Goa in First Appeal No 136/2002 (Comunidade of Chorao versus Smt Leiticia D' Souza)]. Copy of High Court Judgment annexed as "Annexure G".
- 45. Thus, the grantee MAEER will be entitled to take the land of the Comunidade of Tivim at a throw-away price of Rs. 12.50 per Sq. mtr. against Rs. 3,000/- per sq. mtr (notified rate).
- 46. It is therefore clear that the Lease Deed is contrary to the Code and hence the assurance of increase of lease rental will be ineffective specially if the option for redemption of ground rent is availed.
- 47. Further, as mentioned above, the rate of land calculated at Rs. 3000/- per sq. mtr for 2,00,000 sq. mtr is Rs. 60,00,00,000/- (Rupees Sixty Crores Only) as against Rs. 12.50 per sq. mtr which works out to Rs. 25,00,000/- (Rupees Twenty-five Lakhs only), & 20 times the annual ground rent works out to Rs. 5 cores (the deposit amount received!!!). The Comunidade and the Gauncares including Addressors have been deprived of the amount @ Rs. Six Hundred Million only worked at Rs. 3,000/- per sq mts. It is another matter that the land rate has since been revised in September 2024.
- 48. The Comunidade would have earned a higher revenue and the gauncares would have been entitled to higher dividends which has been deprived by this fraudulent & illegal act of the Committee members including the Escrivão of the Comunidade of Tivim, above mentioned.
- 49. In addition, in the case of *Michael Charles D'Souza v/s Ganesh Gaonkar* reported in 1991 Mah LJ 1432, the Division Bench of the Bombay High Court at Goa has recorded

A. Seguir Moder Dir Modern Alexander the statement of the learned Advocate General on behalf of the State "that the market rate is ensured to the land leased without auction by obtaining information of prevalent market rates from the Mamlatdar"

- 50. Relevant Para 22 from *Michael Charles D'Souza v. Ganesh V.V. Gaonkar*, 1991 SCC Online Bom 51: 1991 Mah LJ 1432 at page 1441 is reproduced hereinbelow:
 - 22. It is not necessary for us to consider the effect of Article 300-A of the Constitution in this petition because the grievance made by the petitioner that the land leased out without auction would not fetch its market value does not survive for consideration, because the learned Advocate General appearing for the State has made a statement before us that the market rate is ensured to the land leased without auction by obtaining information of prevalent market rates from the Mamlatdar. In paragraph 8 of the affidavit filed on behalf of the State, it is stated that the rate of land is fixed as provided in the Code and to ensure proper supervision and control in the interest of the respective Comunidade, the date of prevalent market rates is also obtained from the Mamlatdar.
- 51. Hence, once a statement has been made by the Government in a Court of law, which has been accepted by the Court, the Government cannot resile from such statement without leave of the Court, nor act contrary to the statement.
- 52. The State Government has not even obtained information from the Mamlatdar as to the rate of the land.
- 53. Such an act of resiling from the statement without leave of the Court would amount to contempt of Court for which the Government would be held answerable & liable. Copy of the Judgment in *Michael Charles* case is annexed hereto and marked "Annexure H".
- 54. Even otherwise, in case of any individual applications under Art. 334-A of the Code of Comunidades, 1961, for arriving at the rate of land and the annual *foro* payable, the Government applies the *market rate* rule for application and there is no justification nor

Deguer Many

reasoning set out when the notified rate of Rs. 3,000/- was on record, why the rate of Rs. 12.50 per sq mts, was considered as a special case apart from the fact that no material was placed on record, nor can be seen, nor reflected in the decision, why this special absurdly low rate was agreed by the Government, to the detriment of the Comunidade and its components/gauncares.

G. TYPED COPY SUPPRESSED FROM THE GOVERNMENT

55. In a bid to somehow use all corrupt means to grant the land of Tivim Comunidade to MAEER, apparently for some hidden considerations, the Members of the Managing Committee of Tivim Comunidade along with the Escrivão, apart from inserting the forged handwritten Minutes in the records of the Comunidade, suppressed this typed copy of the Resolution of Agenda No 4 relating to the grant of land to MAEER which was sent to MAEER, which letter states "The same can be forwarded to the concerned authorities." even prior to forwarding of the resolution/process/file to the Administrator and without obtaining the prior approval of the Government as required under Article 31 of the Code suppressed the same from the Government.

H. THE ESCRIVÃO CANNOT RESILE FROM HIS LETTER DT. 03 MARCH 2024 & THE MINUTES ANNEXED SENT TO MAEER

- 56. The letter dated 03 March 2024 (Annexure C colly), is signed by the Escrivão of the Comunidade of Tivim on letterhead of the Tivim Comunidade along with copy of the Extract of the Minutes of the Extraordinary General Body Meeting and Minutes of the Managing Committee meeting both of 25.02.2024, which Minutes were authenticated by the Escrivão under his own signature and sent to MAEER.
- 57. Consequently, the Escrivão cannot claim that this letter with duly authenticated Minutes was not sent by him under his signature.
- 58. The Escrivão, who is duty bound under the Code to write the minutes, is also the custodian of the Minutes book and hence his authentication of the record of the Minutes

A. Seguina

- book, of what has been written by him and under his custody, is definitely required to be accepted as true as against any other document in variance or contrary thereto.
- 59. Since the Escrivão certified these documents viz. Agenda No. 4 of the Minutes of the Extraordinary General Body Meeting and the Resolution of the Managing Committee both dated 25.02.2024 immediately on 03 March, 2024, being the earliest documents, they have more credence and reason for acceptance because they are prepared first in point of time and when compared with documents which do not reproduce the words therein, the latter documents need to be discarded as being tampered and manipulated.

I. No intimation in Agenda of rate of land:

- 60. Addressors state that even in the Agenda for the meeting in respect of this Item, there was no mention of reduction of rate of the land. The Agenda was simpliciter for giving opinion on the application of MAEER for the grant of the land with the title "Further processing under Article 334-A of the Code of Comunidades, of File No. 1-21-2023/ACNZ/2023 of MAEER'S MIT Group of Institutions, Pune pertaining to Plot No. B, in Survey No. 88/I, in Tivim, for use for Educational purposes." Hence no member was put to notice on any proposal for reduction of rate of the land.
 - J. Offences for which the Members of the Managing Committee of the Comunidade of Tivim need to be charged & prosecuted.
- 61. Thus, it can be seen that the Comunidade and the Gauncares have been cheated of the land by the fraudulent grant by the forgery committed by the members of the Managing Committee and hence the members of the Managing Committee including Escrivão are liable to punished for offence of cheating punishable under Section 420 IPC.
- 62. It also requires to be investigated whether the members of the Managing Committee and the Escrivão or their family members have suddenly acquired wealth or assets disproportionate to their known sources of income for this grant of land.

D. Lequir

- 63. It is clear that one of the Members of Managing Committee viz. (a) Shri Miguel Caetano Sequeira, (b) Shri James D'Souza, (c) Shri Joselan Pereira along with the Escrivão viz. Pranav Parsekar and/or an unknown person are guilty of dishonesty making a false document viz. the handwritten minutes of the Extra Ordinary General Body meeting of the Comunidade of Tivim dated 25.02.2024 and thus guilty of having committed forgery purpose of cheating punishable under Section 468 IPC.
- 64. In addition, knowing that this document viz the *handwritten minutes* of the Extra Ordinary Body Meeting dated 25.02.2024 in respect of Agenda Item No. 4 was forged, the forged minutes was sent to the Government through Administrator for approval of the decision form grant of them land. Hence, the members of the Managing Committee of the Comunidade along with the Escrivão are liable to be prosecuted for offence under Section 474 IPC.
 - J. Application of MAEER not maintainable & Government could not have approved the Grant of the aforesaid land Tivim Comunidade to MAEER
- 65. Whilst lands of Comunidades are generally to be granted by auction, the Legislature has amended the Code of Comunidades, 1961 to permit grant of land without auction.
- 66. Article 334-A of the Code of Comunidades, 1961 which permits lands of the Comunidades to be granted without auction, contains an insertion by the 2001 Amendment with further amendment in 2007 which reads as under:

Provided further that the Government may, with the prior consent of the concerned Comunidade, grant on lease, land admeasuring upto 2 lakh sq. mts., [to any non-polluting industry or educational] or health institution or any charitable and/or social trust or society or any similar social institution of public utility or engaged in the field of education or health, duly recognised by the Government, for the purpose of any Scheme, without auction:

A-Legici

¹ Substituted by 2007 Amendment

Provided further that the scheme for which such grant is made on lease shall be scheme which is duly approved by the Government and for which a certificate of "No objection" has been issued by the Government

- 67. The above quoted proviso therefore needs that:
 - a) There should be a Scheme approved by the Government under tis proviso; and
 - b) there should be a Certificate of "No Objection" issued by the Government apparently certifying that such entity fits in the approved Scheme.
- 68. In response to RTI Query, the Under Secretary Revenue has informed that "the information requested vide above application dated 17/10/2024 is not available in the records of this department.". Copy of the RTI application and the reply bearing Ref No. 1/RTI/2023/RD-I(part)1226 dated 14/11/2024 is annexed hereto and marked "Annexure I colly".
- 69. This means that there is no Scheme approved by the Government under this *proviso* to ART. 334-A of the Code of Comunidades, 1961.
- 70. So also, the reply reveals that there is no Certificate of "No Objection" issued by the Government as required in the second *proviso*.
- 71. The attempt of the President of the Comunidade of Tivim to pass off this as the No Objection with an absolutely irrelevant reference to another enactment, which is totally inapplicable in the present case and under the present Statute viz. the Code of Comunidades, 1961, with the words "which is in the nature of an in-built Scheme in the Goa Private universities (Amendment) Act, 2023" cannot, by any stretch of imagination be imported nor be construed as fulfilling the requirement in the provisos to Article 334-A of the Code of Comunidades, 1961.
- 72. Consequently, the Government could not have processed nor approved the decision to grant of the land under Art. 334-A of the Code of Comunidades, 1961, without auction of the Comunidade of Tivim to MAEER. Hence the approval granted by the Government is illegal.

D. Seguir

- K. Non-Application of mind by Special Committee by reliance on Section 6 of The Goa Private Universities Act, 2020:
- 73. The Special Committee made reference to section 6 of the Goa Private Universities Act, 2020 which is totally inapplicable in the present case.
- 74. Firstly, the provisors to article 334-A of the Code of Comunidade clearly reveal a scheme to be framed by the Government, which would definitely be under the Comunidade Code and to no other scheme.
- 75. Secondly, there is no reference in these provisors to article 334- A of the Code of Comunidade 1961 to The Goa Private Universities Act, 2020
- 76. Thirdly, the amendment to provide for grant of land by the provisors to article 334-A of the Code of Comunidade 1961 interalia to educational institutions was enacted in 2001 and amended in 2007. The Goa Private Universities Act was passed by the legislative assembly in 2020. Hence there was no scope for the Comunidade amendment to have envisaged an act not in force to be applied in such cases.
- 77. Fourthly, even otherwise reliance on Section 6 of the Goa Private Universities Act, 2020 is totally misplaced since section 6 of this act provides for issuance of letter of intent and submission of compliance report by sponsoring body. This letter is to be issued only after the report of the committee constituted under section 5 of The Goa Private Universities Act, 2020. This committee is not the revenue department nor the minister of revenue but comprising of several persons headed by the education minister as provided in section 5 of The Goa Private Universities Act, 2020.
- 78. Fifthly, even otherwise there is no way the Comunidade could have guessed that MAEER possessed such certificate without being on record to have incorporated it in the resolution (forged minutes)
- 79. Sixthly, even the Government and the Special Committee surprisingly referred to section 6 of The Goa Private Universities Act, 2020 when giving the approval. Even otherwise assuming that MAEER has such a letter issued under section 6 of The Goa Private Universities Act, 2020, there is no way that the same could have been imported

A-Segueria Som

- nor applied for complying with the requirement of the approved scheme as contained in the provisors to article 334-A of the code of Comunidades.
- 80. Hence, in brief, the grant of approval for the grant of the land bearing Survey No. 88/1 (part) of Tivim village belonging to the Comunidade of Tivim in File No. 1-21-2023-ACNZ/2023 which decision was communicated by letter bearing Ref. No. 17/4/TIVIM/2024-RD-I/564 dated 18.06.2024 of the Under Secretary (Rev-I) to the Collector/ DCA, North Goa District at Panaji needs to be revoked and cancelled on the following grounds:
 - a) The fraud played by the Managing Committee with the fraudulent minutes submitted & the suppression of the typed minutes from the Government;
 - b) The approval by the Government not being in accord with the requirement of *proviso* to Article 334-A of the Code of Comunidades, 1961.
- 81. We therefore demand that the approval granted under Art. 334-A of the Code of Comunidades, 1961 for the land admeasuring 2,00,000.00 sq mts of the property bearing survey No. 88/1 (part) "Plot B" of Tivim village, Bardez Taluka, under Article 334-A of the Code of Comunidades 1961 for the grant of the plot without auction to MAEER, in File No. 1-21-2023-ACNZ/2023 of Tivim Comunidade approved by the Minutes of the Screening Committee of the Revenue Department dated 13.06.2024, having obtained Government approval, which decision was communicated by letter bearing Ref. No. 17/4/TIVIM/2024-RD-I/564 dated 18.06.2024 of the Under Secretary (Rev-I) to the Collector/ DCA, North Goa District at Panaji, be revoked and cancelled.
- 82. This notice be treated as a Demand Notice.

Yours faithfully,

Sr No	Name	Signature
1.	Douglas Sequeira	Oslanda de
		n'Seguera

- Adrian Cyril D' Souza, Son of Cyrilo Jose Isidoro D'Souza Gauncar of Comunidade of Tivim ID No:45 (4-A-032) Residing at H.No 359/1 St Anns Colony, St Anns High School, Tivim, Bardez Goa — 403502.
- 7. Assumption Anthony D'Souza (Assumcao Antonio D'Souza)
 Son of Dominic D'Souza (Domingos G. D'Souza)
 Gauncar of Comunidade of Tivim
 ID No:842 (4-A-057)
 Residing at H. No 359/2 St Annes Colony,
 Tivim, Bardez,
 Goa 403502
- 8. Braz Thomas Desouza
 Son of Aleixo Santana Desouza
 Gauncar of Cormunidade of Tivim
 ID No: 4 02! (1068)
 Residing at H. No 70, Ponxem,
 Tivim, North Goa,
 Goa 403502
- Jonathan Michael Dmello Son of Jose Antonio Dmello Gauncar of Comunidade of Tivim ID No: 4-J-123 Residing at H. No 943, Cansa Board, Cansa, Dulat Vaddo, Tivim, Bardez Goa -403 502.
- 10. Matias Lobo
 Son of George Lobo
 Gauncar of Comunidade of Tivim
 ID No: 824 (4-M-046)
 Residing at H. No 160, Lobo waddo,
 Querem, Tivim,
 Bardez Goa -403 502.

 Bardez-Goa. 403 502.

- 18. Nelson Paes Son of Cecilia Maria Paes H. No 954. Opp Dullat Chapel, Cansa, Tivim, Bardez, Goa - 403502.
- 19. Sebastian De Souza, Son of Filipe Marcelino de Souza, House No. 1076, Limatodd vaddo, Tivim, Bardez-Goa. 403 502.

Date: 04 12 2024

To, The Officer-in-charge, Colvale Police Station, Colvale, Bardez Goa.

> SUB: Complaint against Members of the Managing Committee of Tivim Comunidade viz. (1) Shri Minguel Caetano Sequeira, President, (2) Shri James D'Souza, Attorney, (3) Shri Joselan Pereira, Treasurer & (4) Shri Pranav M. Parsekar, Escrivão of the Comunidade of Tivim & unknown person for cheating, forgery, using forged documents knowing they are false and forged for offences punishable under Sections 420, 468, 474 r/w S. 34 IPC

Sir,

1. The Complainants Nos. 1 to 11 are the gauncares of the Comunidade of Tivim, who, along with villagers of the village of Tivim, Bardez Goa who are at Sr No. 12 to 19, are filing the present complaint against Managing Committee Members of Comunidade of

		ID No:842 (4-A-057)
8.	Braz Thomas Desouza	Gauncar/Jonoeiro of the
		Comunidade of Tivim ID No: 4-B-021 (1063)
9.	Jonathan Michael Dmello	Gauncar/Jonoeiro of the
	Solidinali Ivilondoi Dinono	Comunidade of Tivim
		ID No: 4-J-123
10.	Matias Lobo	Gauncar/Jonoeiro of the
		Comunidade of Tivim
		ID No: 824 (4-M-046)
11.	Hyginus Savio Dsouza	Gauncar/Jonoeiro of the
		Comunidade of Tivim
		ID No. 1215 (4-H-003)

Photocopies of the ID Cards of the abovenamed Gauncares are annexed hereto and marked "Annexure A colly"

- 3. Complainants Nos. 12 to 19 are villagers of the village of Tivim, Bardez, Goa concerned with the grant of such huge tract of land on a platter & in a fraudulent manner to Maharashtra Academy of Engineering and Educational Research's MIT Group of Institutions, Pune, having office at Survey No. 124, Pind Road, Kothrud, Pune (MAEER) which will change the demography of the village as also the development thereon would affect the fragile eco-system and cause grave environmental damage which will not be sustainable by the village.
- 4. Maharashtra Academy of Engineering and Educational Research's MIT Group of Institutions, Pune, having office at Survey No. 124, Pind Road, Kothrud, Pune (MAEER) applied for grant of land of Comunidade of Tivim, without auction, of the

Degini

Bras Momas Deso a Tre Mode

Alemandes Masaya Bloca Str

- land bearing Survey No. 88/1 of Tivim village under Article 334-A of the Code of Comunidades, 1961.
- 5. Pursuant to the application of MAEER the above members of the Managing Committee of the Comunidade of Tivim, convened a General Body Meeting of the Comunidade of Tivim to be held on 25.02.2024 and later claimed that the application of MAEER was approved by the General Body.
- 6. The above-named members of the Managing Committee of the Comunidade of Tivim along with the Escrivão and perhaps an unknown person, have manipulated the records of the Comunidade by fabricating the minutes of the General Body meeting as will be set out hereinbelow, thereby cheating the Comunidade & its gauncares by creating a false document, amounting to forgery and allowing to grab prime and huge tract of land for a song, to the detriment of the Comunidade MAEER and its components/gauncares.
- 7. The Complainants cannot state with certainty whether the forgery of the document (handwritten Minutes of the Extraordinary General Body Meeting dated 25.02.2024) was done by one of the Members of the Managing Committee or whether they took the help of some other gauncar or person to commit the forgery and hence until it is ruled out that none of the Members of the Managing Committee were involved in writing the Minutes to the extent of the fraudulent insertion, Complainants cannot state with certainty that this forgery was done by any of them or by any one person not being a member of the Managing Committee. However, the use of the false/forged Minutes of the Extraordinary General Body Meeting dated 25.02.2024 by the Managing Committee & the Escrivão of the Comunidade of Tivim as established herein below, directly proves their involvement, for which they are liable for offence of cheating and using a forged document as true, knowing it to be false/forged.
- 8. The facts and relevant aspects of the events which constitute the criminal acts of the members of the Managing Committee with the Escrivão of the Comunidade of Tivim.

Deguis

Deguis

Deguis

Deguis

Deguis

Deguis

Deguis

Page 7 of 24

Halferrandes

Alseuza

Page 7 of 24

Page 7 of 24

- I. TYPED COPY OF THE RESOLUTION: THE ORIGINAL UNTAMPERED RESOLUTION OF THE EXTRAORDINARY GENERAL BODY MEETING OF THE COMUNIDADE OF TIVIM DATED 25.02.2024 MAKES NO MENTION OR DECISION AS TO RATE OF LAND & ALSO NO RESOLUTION TAKEN ON Rs 5 CRORES DEPOSIT:
- In a strange twist, and perhaps for the first time in the history of any Comunidade, a copy of this General Body Resolution and Managing Committee Resolution were forwarded to an applicant and in this case, to MAEER by letter dated 03rd March 2024, which documents were submitted by MAEER to GOA- IPB from whom the complaints have obtained copies under RTI Act, 2005 and this copy sent by the Escrivão, being first document in point of time, has to be taken as true and cannot be resiled from at this stage.
- 10. Copy of the letter dated 03 March, 2024 addressed by the Escrivão to MAEER along with the typed copy of the Minutes of the General Body & Managing Committee of the Comunidade of Tivim obtained under RTI Act 2005, are enclosed hereto and marked Annexure B colly.
- 11. Perusal of the typed copy of the minutes of the Extra Ordinary General Body meeting at Agenda No. 4 dated 25.02.2024 which is reproduced hereinbelow which reads as under:

4. Further processing under Article 334-A of the Code of Comunidades of File No. 1-21-2023-ACNZ/2023 of MAEER's MIT Group of Institutions. Pune pertaining to Plot No. 'B' in Survey No. 88/I in Tivim village for educational purposes: To deliberate further on processing the file bearing no. File No. 1-21-2023-ACNZ/2023 of MAEER's MIT Group of Institutions, Pune interms of the proviso to Article 334-A of the Code of Comunidade as amended on 16/04/2001, pertaining to Plot No. 'B' in Survey No. 88/I in Tivim Village for

Byo 3 Orom on Destuze Mahra Page 8 of 24

Hallemandes Adsama Mahra Ser

setting up of an Educational Institution engaged in the field of Education duly recognized by the Government.

The President placed before the General Body of the Comunidade of Tivim that MAEER's MIT Group of Institutions, Pune, had applied for grant of an area of 2,00,000 sq. mts. For setting up of an Educational Institution duly recognized by the Government in plot no. 'B' forming part of Survey No. 88/1 in Tivim Bardez-Goa. And further, appraised the General Body that presently, it is a vacant land and yields no returns to the Comunidade and that frequent squatters and encroachers on the Comunidade Land only leads to conflicts and erosion of the resources of the Comunidade in fighting litigations, which is contrary to the very purpose for which the Comunidade were constituted and regulated by rules and regulations by Regimento of 1735 and further, by Regulamento des Comunidades 1882, which therefore came to be modified in 1905, 1933 and finally, 1961.

The President invited the attention of the Members of the General Body that during the Ordinary General Body Meeting held on 10/12/2017, the components of the Comunidade of Tivim had unanimously resolved while discussing the Item at Agenda No. 3 in the said meeting and vide the said resolution, the Managing Committee was empowered to take steps to ensure that the properties of the Comunidade and more specifically, property bearing Survey No. 88/I in Village Tivim, Bardez Taluka which is a barren, fallow and wasteland to be used for the purpose of mobilizing Revenue for the Comunidade so that the Gauncars/Jonoeiros/zonnkars and components of the Comunidade are paid sufficient jonos and the financial position of the Comunidade is further strengthened in the very objective of constituting the Comunidade for the greater good of its components is achieved.

The President further invited the attention of the General Body Meeting held on 26/08/2018 vide Agenda No. 4, the General Body, after deliberating on

Bra 3 Morano Deson 30 - Noto Page 9 of 24.

Holdernandes Absaya Whoes Ser

Agenda No. 4, besides accepting the factual position that the property bearing survey no. 88/1 of the Village of Tivim Bardez-Goa was not conducive for any agricultural activities also confirm that for the benefit of the Comunidade, a portion of the said property should be leased to the trust for the purpose of setting up a Multi-Purpose Educational Institute on payment of annual foro. The President, after having placed before the General Body, the above, invited the members of the General Body to express their views and deliberate upon the said file by MAEER's MIT Group of Institutions, Pune, without being influenced by any personal prejudice or any personal agenda keeping in mind the best interest of the Comunidade and the returns in the Comunidade land for the benefit of the components.

The members of the General body accordingly deliberated upon the Application filed by the said Educational Institution and discussed the merits and demerits of grant of an area of 2,00,000 sq. mts., bounded on or towards the North: By Survey Nos. 82/0, 83/35, 84/0 and 85/12 of Village Tivim belonging to Comunidade of Tivim; on or towards the South: By part of the same Survey No. 88/1; On or towards the East: By 10 mtrs. Village Roads and On or towards the West Nos. 73/1, 89/2, 89/4, 91/1, 91/9, 91/10, 91/12 and 91/14 of Village Tivim belonging to Comunidade of Tivim with identification in a Map/Plan prepared by the Comunidade for the purpose of setting up a Multi-Purpose Educational Institution on Comunidade land which is in the nature of an in-built Scheme in the Goa Private universities (Amendment) Act, 2023.

Some of the Components of the Comunidade questioned the President as to whether credentials of the said Educational Institution was checked and verified by the Managing Committee, to which the president informed the General Body that Maharashtra Academy of Engineering and Educational Research, MIT Group of Institutions, Pune possessed vast experience,

Disorga Honor De Solozo Moor Moor Marker Marker De Solozo Marien De Solozo

spanning over four decades in the fields of education and have a Pan India Presence of four universities and 68 Educational Institutions catering to over 65,000 students and that it is on account of the said fact that on the receipt of their application prior to placing before the General Body, the Managing Committee in terms of the Resolutions dated 10/12/2017 and 31/10/2021 passed by the General Body, had forwarded the Application to the Administrator of Comunidade North Zone with Statutory Provisions made in the Official Gazette, Series III, No. 37 dated 14th December 2023 and Official Gazette, Series III, No. 38 dated 21st December 2023, in terms of the procedure prescribed in the Code of Comunidade 1961.

Some of the members of the General Body were of the view that as the land in question belongs exclusively to the Comunidade, the question of the Government granting on lease the said area of 2,00,000 sq. mts forming part of survey no. 88/1 would not arise as the Government is not the owner of the said property.

The President however, assured the members that the Comunidade and the Government would be the Joint Lessors of the said Land and that the Land in question would be granted on Lease upon payment of deposit of Rs. 5 Crore and regular payment of annual lease rent (foro) only to the Comunidade of Tivim and subject to the other commitments made in favour of the Comunidade by the Lessee.

After being assured by the President of all the safeguards that the managing Committee has taken prior to forwarding the File to the Administrator of Comunidade, the General Body passed the following Resolution.

UNANIMOUSLY RESOLVED that an area of 2,00,000 sq. mts. forming part of the property surveyed under Survey No. 88/I of the village of Tivim, Bardez, Goa be leased to Maharashtra Academy of Engineering and Educational Research, MIT Group of Institution, Pune in perpetuity for the

Braz thorner Deso ezer

A Page 11 of 24

purpose of setting up a multipurpose educational institution and sports facility, pursuant to seeking No-Objection from the Government and the Scheme being recognised by the Government.

FURTHER RESOLVED to permit road access from the west side of the Plot 'B' of survey no 88/1 in terms of the Code of Comunidades and subject to securing the required Government approval/s.

FURTHER RESOLVED that all expenses and cost incurred towards processing the file and all other incidental expenses shall be borne by the Institution.

Brief summary of the important aspects of the resolutions

12. It can be seen that:

- a) The First Resolution in this Agenda No. 4 resolves unanimously resolves to grant an area of 2,00,000 sq. mts. forming part of the property surveyed under Survey No. 88/1 of the village of Tivim, Bardez, Goa be leased to Maharashtra Academy of Engineering and Educational Research, MIT Group of Institution, Pune in perpetuity for the purpose of setting up a multipurpose educational institution and sports facility, pursuant to seeking No-Objection from the Government and the Scheme being recognised by the Government.
- b) The Second Resolution is to permit road access from the west side of the Plot 'B' of survey no 88/1 in terms of the Code of Comunidades and subject to securing the required Government approval/s.
- c) The Third Resolution is that all expenses and cost incurred towards processing the file and all other incidental expenses shall be borne by the Institution.
- 13. Therefore, it can be seen that the Resolution approves the grant of land as measuring 2,00,0000.00 sq mts of land bearing as. No. 88/1 of Tivim village in perpetuity on lease basis subject to a Scheme approved by the Government and no rate of land

- (iii) Rate of land never discussed in the Extraordinary General body meeting & fraudulently inserted in the handwritten minutes forgery committed
- 18. Complainant No 6 states that the rate of land was never discussed in the General Body Meeting as it was given to understand by the President that the rate fixed by the Government would be the rate applicable which would be paid by the Applicant/MAEER & the typed Resolution submitted by the Escrivão to MAEER is the correct one, recording exactly what transpired at the Extraordinary General Body Meeting of the Comunidade of Tivim, held on 25.02.2024.
- 19. But what is worse is that a person with a different handwriting & definitely a person other than the one who wrote the illegible resolution, has, with clear legible handwriting inserted the following words viz.

"Further resolved that the property be leased for payment of rentals at 12:50/sq. mts. per annum i.e. Rs. 25 00 000/- per annum + taxes and other charges (as and when applicable) and the payment of deposit of Rs. 5 crores in favour of the Comunidade in addition to the lease rentals referred herein.

Further resolved that the aforesaid lease rental amount of ₹25,00,000/- shall be paid as yearly rental during the subsistence of the lease deed on or before the 31st January of every calendar year. There shall be increase of 5% in the rent after every 5 years.

Further resolved that all costs and expenses towards setting up of the multipurpose educational and technical institution and sports infrastructure would be borne by the Trust."

20. For convenience, apart from annexing the entire handwritten Minutes obtained from the Revenue Department under RTI Act, 2005, the copies of the relevant pages containing the insertion are below:

Plonga Desouza

Vol-

Page 14 of 24

FORESER	The state of the s
اوار	Copy Issued uildel RTV (2)
(£3)	
(E)	Public Information Gircar DATE DATE
	Septem William (Den)
	Secretary Portable
	on annicht to mesica have assente
	micros hit de Communication has
	Sail Line with the last in which
	on the said of the said was the
	of depot of the See and regard
· · · · · · · · · · · · · · · · · · ·	to be condicted and soften
	his any is to Ducha a Mil Va
	In some the te many come to
tot	I have be sporting to me and
True	phon y to make be wind.
<u>a</u>	18 page party party
ZZ A	of person vocamely person his in
و الدين ميا	March & 2100,000 M Ray Ros
VI	The party says and a sound have
	7 1 5 Ve aligh of not not
	par backton bearing
COMS	number tracks he edied per not
الجائبة ف	affiliary of Lambour Parkers In Market
	from your son and showing
<u> </u>	- deminara en of Ding Port
	Seeing No Black for the great by let
<u> </u>	Further resolved that the property be leaved for
	payment of restals at 12.50/19 per anyum te
	Il me as atol
	the agriculty and when applicable and the
	payment of deposit of his 5 come in favour of
	the conjuntable in addition to the leave
	chissmite PACE

Extract of relevant next page of hand written Minutes of Extraordinary General Body Meeting dt 25.02.2024 containing the insertion obtained under RTI from Rev Dept

Bra 3 18 no smor De 50 4 July Page 15 of 24

	The state of the s	
1	1 %	· ·
þ	0	19/4
	The state of the s	
1.		j.
1	restale reserved lovel	,
+	revenue have a	
+	further resolved that the after soil line	
4	sental amount of hr. 25 00000/1 25/10/10	7
4	fland us yearly vental during the citist	
-	If the loan dead on on hell the subjections	<u> </u>
	of every cal Purty was The The Stand	only
1	of The in the cent il were shall be more	est
I	Guster waster H. & The every 5 years	
	I His war god all costs and explanes	> .
	A suffer selling of the multipurere education	J
(True	The west institution and sent inspection de	 bz
10	would be point by the Trust.	
+2	That Reduced for the said home for	
10 1	which my livery of any	است
Baron	Marcing Produce are mid him	
	The state of the s	•
+ 3	tomath trade in h	
300	Columbia los	
THE	MORPH AS THE WAY	
- irranto	mile never have been year of	
1	nothing the state of the same	,
	Ladin to love to	
	Ros C	
	the former has been been been been been been been bee	*****
1	the Debut is the fall of the	
1	to Elman / gamen of 2 min and his	-
-	The Mind had been by her	
1	Carries II be to Day to the	_
	Bulan of Sama and Political St.	*****
	on he as you are	****
1	francisco the contract to the	
 	Copy Isoued under RTI	;~ .
	Do by Market in the fruit	_
	elassmate Public Information O'll or	_
1	Steamen Chicago (Res	
	Revenue Oepartment	

Extract of relevant next page of hand written Minutes of Extraordinary General Body Meeting dt 25.02.2024 containing the insertion obtained under RTI from Rev Dept

21. It is clear that:

(i) the Minutes of the General Body which are typed, are different from the handwritten Minutes;

Depuis Marine Paris Amello Paris Amello Paris Amello Paris Service Page 16 of 24

Houlfermendes Absence Service Servic

- (ii) the handwritten Minutes have been tampered with and fabricated by the insertion of the words above reproduced by a different handwriting, distinct from the text in the illegible handwriting.
- 22. The typed Resolution reveals that all these handwritten text insertions was never placed before the General Body and no Resolution to this effect was taken as falsely written in the handwritten Resolution.
- 23. Hence it is clear that the Members of the Managing Committee with the Escrivão have created false and fabricated document by which a false record has been created and submitted to the Administrator of Comunidades (North) and subsequently to the Government to obtain approval of the Government to the grant of the land to MAEER.
- 24. In fact, Complainant No 6, who was present for the General Body Meeting on 25.02.2024, specifically states that what is written in the handwritten text, was never discussed before the General Body at its Extraordinary General Body meeting on 25.02.2024.
- 25. Complainant No 6 stated that the typed copy of the Resolution is the correct Resolution which was taken at the Extraordinary General Body Meeting on 25.02.2024 and the handwritten minutes with the insertion as seen above, is fraudulently written/inserted—this portion of the text surprisingly being written in a different handwriting and which is the most legible of the entire minutes of the meeting of the Extraordinary General Body held on 25.02.2024! Copy of the handwritten minutes of the Extraordinary General Body Meeting & Managing Committee meeting both dated 25.02.2024 and the same is annexed hereto and marked as "Annexure C colly".

D. RATE OF RS. 12.50 PER SQ MTR IS RIDICULOUSLY LOW & THIS LOW RATE HAS BEEN OFFERED BY MEMBERS OF THE MANAGING COMMITTEE & THE ESCRIVAO OF THE COMUNIDADES TO MAEER BY PLAYING A FRAUD WITH AN INTENTION OF CHEATING THE COMUNIDADE & GAUNCARES:

Bross Besons Desousa Mado
Page 17 of 24

Aprillernandes Misang Halves Gr

copy of the Resolution of Agenda No 4 relating to the grant of land to MAEER which was sent to MAEER, which letter states. "The same can be forwarded to the concerned authorities." even prior to forwarding of the resolution/process/file to the Administrator and without obtaining the prior approval of the Government as required under Article 31 of the Code.

H. THE ESCRIVÃO CANNOT RESILE FROM HIS LETTER DT. 03 MARCH 2024 & THE MINUTES ANNEXED SENT TO MAEER

- 44. The letter dated 03 March, 2024 (Annexure B colly), is signed by the Escrivão of the Comunidade of Tivim on letter-head of the Tivim Comunidade along with copy of the Extract of the Minutes of the Extraordinary General Body Meeting and Minutes of the Managing Committee meeting both of 25.02.2024, which Minutes were authenticated by the Escrivão under his own signature and sent to MAEER.
- 45. Consequently, the Escrivão cannot claim that this letter with duly authenticated Minutes was not sent by him under his signature.
- 46. The Escrivão who is duty bound under the Code to write the minutes is also the custodian of the Minutes book and hence his authentication of the record of the Minutes book, of what has been written by him and under his custody, is definitely required to be accepted as true as against any other document in variance or contrary thereto.
- 47. Since the Escrivão certified these documents viz. Agenda No. 4 of the Minutes of the Extraordinary General Body Meeting and the Resolution of the Managing Committee both dated 25.02.2024 immediately on 03 March, 2024, being the earliest documents, they have more credence and reason for acceptance because they are prepared first in point of time and when compared with documents which do not reproduce the words therein, for which reason the latter documents need to be discarded as being tampered and manipulated.

Dranga Browners Desoyza

Selve Ci

Page 21 of 24

Comunidades, 1961 (extendable by one year - Article 342) whereupon definitive possession is given by the Comunidade. Once definitive possession is given the grant is irreversible. Upon obtaining definitive possession, the applicant is entitled to redeem the ground rent by paying 20 times annuities in one installment. Upon redemption of the ground rent, such grantee becomes absolute owner of the land and the Comunidade is diverted of all its rights. [See Judgment of Bombay High Court at Goa in First Appeal No 136/2002 (Comunidade of Chorao versus Smt Leiticia D' Souza).

- 39. Thus the grantee MAEER will be entitled to take the land of the Comunidade of Tivim at a throw-away price of Rs. 12.50 per Sq. mtr. against Rs. 3,000/- per sq. mtr (notified rate). Copy of High Court Judgment annexed as "Annexure E."
- 40. It is therefore clear that the Lease Deed is contrary to the Code and hence the assurance of increase of lease rental will be ineffective especially if the option for redemption of Ground rent is availed.
- 41. Further, as mentioned above, the rate of land calculated at Rs. 3000/- per sq. mtr for 2,00,000 sq. mtr is Rs. 60,00,00,000/- (Rupees Six Hundred Million Only) as against Rs. 12.50 per sq. mtr which works out to Rs. 25,00,000/- (Rupees Twenty-five Lakhs only), which the Comunidade and the Gauncares including Complainant Nos. 1 to 11 have been deprived.
- 42. The Comunidade would have earned a higher revenue and the gauncares would have been entitled to higher dividends which has been deprived by this fraudulent & illegal act of the Committee members including the Escrivão of the Comunidade of Tivim, above mentioned.

G. TYPED COPY SUPPRESSED FROM THE GOVERNMENT

43. In a bid to somehow use all corrupt means to grant the land of Tivim Comunidade to MAEER, apparently for some hidden considerations, the Members of the Managing Committee of Tivim Comunidade alongwith the Escrivão, apart from inserting the forged handwritten Minutes in the records of the Comunidade, suppressed the typed

Page 20 of 24

- I. Offences for which the Members of the Managing Committee of the Comunidade of Tivim need to be charged & prosecuted
- 48. Thus, it can be seen that the Comunidade and the Gauncares have been cheated of the land by the fraudulent grant by the forgery committed by the members of the Managing Committee and hence the members of the Managing Committee including Escrivão are liable to punished for offence of cheating punishable under Section 420 IPC.
- 49. Is also requires to be investigated whether the member of the Managing Committee and the Escrivão or their family members have suddenly acquired wealth or assets disproportionate to their known sources of incomes.
- 50. It is clear that one of the Members of Managing Committee viz. (a) Shri Miguel Caetano Sequeira, (b) Shri James D'Souza, (c) Shri Joselan Pereira along with the Escrivão viz. Pranav Parsekar and/or an unknown person are guilty of dishonesty making a false document viz. the handwritten minutes of the Extra Ordinary General Body meeting of the Comunidade of Tivim dated 25.02.2024 and thus guilty of having committed forgery purpose of cheating punishable under Section 468 IPC.
- Ordinary Body Meeting dated 25.02.2024 in respect of Agenda Item No. 4 was forged, the forged minutes was sent to the Government through Administrator for approval of the decision form grant of them land. Hence, the members of the Managing Committee of the Comunidade along with the Escrivão are liable to be prosecuted for offence under Section 474 IPC.

J. DEMAND:

- 52. Hence we demand that FIR be registered against:
 - a) Shri Miguel Caetano Sequeira, President of Comunidade of Tivim,
 - b) Shri James Dsouza, Attorney of Comunidade of Tivim;
 - c) Shri Joselan Pereira, Treasurer of Comunidade of Tivim;
 - d) Shri Pranav M. Parsekar. Escrivao/Clerk of Comunidade of Tivim;

Alegrein Homes Desoudo Melva Mula Page 22 of 24
Disange Halferrandes 1-Disange Maria

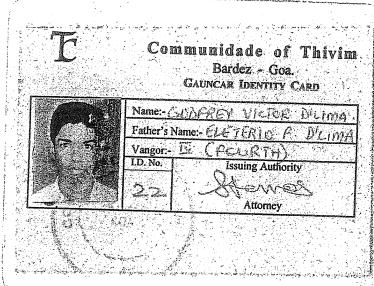
e) Unknown person who may have committed the forgery if it is found that the forgery was not committed by any of the members of the Managing Committee

for offences punishable under Sections 420, 468 and 474 r/w Section 34 IPC considering that the acts constituting the offences have been committed prior to 01.07.2024 (date of enforcement of BNS Act, 2023) and such other provisions of law as may be found necessary and they be arrested and detained and these accused be prosecuted in accordance with law.

Yours faithfully,

Sr No	Name	Signature
1.	Douglas Lawrence Sequeira	01
2.	Godfrey Victor D'Lima	N. Sequero
3.	José António D'Mello	July
4.	Lawrence Francisco Ferrao	Hurry
5.	Anthony José André Fonseca	- Monio
Ś.	Adrian Cyril D' Souza	The state of the s
7.	Assumption Anthony D' Souza	fection of
	Braz Thomas De Souza	7
	Jonathan Michael D Mello	Braz thomas Dosage
0	Matias Lobo	Dat l
	Hyginus Savio D' Souza	N
),	Melissa Fernandes e Colaco	Hallernandis

N.S.



Date of Issue: 01.05.99

Address: LIMATORD

TIVIM

BARDEZ GOA

4-6-004

L	Communidade of Thivim Bardez - Goa. GAUNCAR IDENTITY CARD
遵	Name: JOSE ANTONIO DE MELLO Father's Name: MINSUEL C. DE MELLO Vangor: IV (FOURTH) ID No. Issuing Authority

Date of Issue:- Of CCS-99

Address:- 943 DULAT VADDO

CANSA TIVIO

BARDEZ-GCA

LOSSON

Communidade of Thivim

Bardez - Goa.

GAUNCAR IDENTITY CARD

Name: LAWRENCE A. FERRAC

Father's Name: MACRICE V. FERRAC

Varigor: VU (FOURTH)

I.D. No. Issuing Authority

LAG Attorney

Attorney

Date of Issue: C1-05-99

Address: P. C. TIUIM

DULAT VADDO

CANSA

BARDEZ GOA-

COMMINIMADE OF THUSA GAUNCAR IDENTITY CARD

GAUNCAR ID # 3-A-010

Issuing Authority

Attorney

Tivim Parish Centre | P.Ö. Tivim | Bardez | Goa 403 502 Office: +91 832 2298692 Mob: +91915 8898692

VANGOR	Third (3)
NAME	Antonio Jose. A Fonseca
DATE OF BIRTH	30.11.1958
FATHER'S NAME	Pedro Nolasco Fonsea
ADDRESS	H.No. 1361, Chinachant, Tivim, Bardez, Goa 403 502
CONTACT #	9850792350
DATE OF ISSUE	03.08.2017 (Renewal)

		Harden - Coc. Harden - Coc. James Identity Carb
The second secon	Marne:	
	Vangor: \\ ID.No.	A Company of the Comp
	****	Isming Authority
	1451	and the second s
and the state of t	1	Allengy

A LEGIS CO.	manufacture for a second of the second of th
s a processor of a money of a service of a service of the service	A STATE OF THE STA
the second section is the second	The state of the s
roman apartic france participation of the first state of the first sta	
	The state of the s
Contract the Contract of Contr	
-constant of the second	To describe the format of the first of the f
	The second secon

Ī	Commenidade of Thivim Bardez - Goa. Gauncar abenitty Card
	Name: - ASSUMCAD ANTUNIO DSOULS Father's Name: - DEM/NGCS 9 DISEUZA Vangor: IV (FOURTH) ID-No. Issuing Authority
	Attorney

	sue:- 01 05:99
Address:	ST ANNE'S COLONY
	HN9 359/2
	TIVIM BARDEZ GOA
	CILOTATAL

	Communidade of Thivin Bardez - (m.
	GAUNCAR TECNTITE CARD
for a second	Name:- /1471/45
	Father's Name: - Se EA' E SELECTION
	Vangor:- D F
	I.D. No. Saving Furtherity
	824/32/75
	Attorney Sales
	jÿ (5. s.

Address:-	William Guergia
100	77770
	BARRET GOA.
100	
-	12 (14 (15 (15 (15 (15 (15 (15 (15 (15 (15 (15

	1	8	72
	Public Information Constitution	enue) Date	
17		1-997 30767-925	10,188
18.	NICHLOS PROPRIED	7798386793	Anemai
19	Adrian DSW2a	8459079864	5/5
9	2 SEQUEIRA	9637291776	1) les:
20	Domper DSolze	9881434591	A
21	MATHEW PERFIRA	9168812375	Deresa.
- 22 29	Agaetriho Ferene	8806527847	Mirna
	LEO PEREJEA	7930697999	Catholic Committee of the Committee of t
- 36	CACTANIO DISOLEZA	9356599896	So us
32	Christophu Drouze	8999049584	Jan 2°
0001	Jerry J. Almeida	9844712280	Mulida
	3000 2000 2700	843(070(48	N
with	Lazarus Souza	9535372201	1 Dany
26	Reago Lama mores n. Saud	9379002398	Na.
307,00	Morres On Sour	9164345149	
1 3 5 mc	Mehvin Almerly	9844515760	
	Three's, 5013c	9964289591	M.B. ALMEIA
	Pereira Pereira	9902529714	P /
) h	3.ma 0 . 6 . 3002	9158093964	Jan
	Wildelik .		4/md/17 241 N
	vidEJP:00896: C. Souze		111111111111111111111111111111111111111
_1101	Alex Soiza	(0,000,000,000	78000
99	Anthor Santan Anthon Pen	6360318796	
<u>n(s)</u>	Dominguy Sona	ura 9764 431996	all
47	Soy Soyz		
	homson N Souz		78.
49)	Nicholas s. Souy	9448989999	Spales
1 4	gingel cour Pereis	974726926	1 (1)
31) (ARY DSougo	9158913498	5 Soul
30) 6	aregonio A. D'Soux	9722980466	1250
	classmate	DACE	

Public Inioknation Officer Section Chicer (Reconsug) DATE Sec_{ional Lat} or un vorimi-Gos Souza SI 7744.834337 982238 FAOL Cop ON THE WAS Classmate

12,000 10,000 5,00,000 10,000 10,000 24,000 5,000 3,50,000 20,00,000 36,000 80,00,000 10,783 2,00,000 5,00,000 60,00,000 1,77,63,783 Amount Postage/Stationery/Photocopies/printing Revolute Department Public Information Section Officer (Ru Accounting & Auditing fees, Surveying Rent/Repairs to Comunidade office Website/telephone/mobile bills Refreshment of Zonn/meetings New Communidade building Digitalization and Translation Newspaper pub/Gazette Income tax to be paid New Gauncar ID cards Travelling exps/fuel Wages of sweeper Salary Off Staff Advocate fees Expenditure Electricity bills COMMUNIDADE OF TIVIM Derrama TDS on FD New FDs Jonos Total Budget for 2024 S.No. 10 11 13 16 25,00,000 2,47,783 1,00,00,000 16,000 50,00,000 Amount 1,77,63,783 The Goa State Co-op Bank Ltd Lease/gadda Rent/NOCs Tivim-Sircaim MP co op Triennial Lease Rent Appreatiation charges Corporation Bank Dena tivim S/A Interest from Total Interest Income SBI S/A Foro Fees Total S.No.

classmate

1.2... Public Information Officer Section Officer (Revenue) classmate

一大大 医四种 大百 14 Public Information Officer ection Officer (Revenua) Revenue Deparment retadat, Porvorim-Goa classmate

ishly issued under Hit 85/4

13. DATE classmate Public Information Orașai Saction Co

Classmate

Classmate

Copy Issued Winds: RT galc DATE Dapament 8 0 Project | Proj 5 classmate ion Breeze

DATE 24 Gopy issued under RTI Public Information Officer classmate lection Officer (Revenue) Pavenue Department PAGE

LU Public Information Officer ection Officer (Revenue) DATE 25 02 2024 Revenue Department ocretariat Porvorim-GOOMMUNIDADE OF TIVIM classmate

	\ship		
		Α .	
(2.1)		Public Information Off DAT	
	in 2024:	Section Officer (1992) and the Section Officer (1992) and the Department	
	The components	gathered post the n	reeting held on 24.02.2024
	bere enformed y	Ide Agenda No.	2 that the Managing
	Committee had	projected a zon	pay-out of ground
	\$\$ 10,000 /- per	Zonkar Joy this.	year if the foro"
	n X West	ent process of pla	I in various Jurrey
Jour Col	4	irticularly in Sur	vey plo: 281/1 Would
	dane materiali	The Chila of The	
V Co	Cauncar - Joual	as Sequeira, the (F	Volous Cases by one
Wava	It the Jorecas	ted increase in the	e Collers A Tis Communica
	Stade . I Tivim co	uld not material	ize.
	The Gauncan we	re made aware t	that the cases filed were
Cumin	Plenely Jog his po	ersonal geasons a	and are being used as
200	The laying lacke	s to intertional	y cause huge losses
	ordetrope the Commu	a Oracia of Wim.	unt of the Current
	Dinancial Situa	elich D The Popular	enidade finner and
	liere asked for I	their Juggestions	on The Form amount
	to be fixed.	, VV	
	The Zonkars, all	ter a lot of discuss	on and deliberation
	necessitated a po	yout of \$5,000	ser Zonkar for The
	gear 2024 and	empowered the R	langing Committee
	To execute the Ja		and the order
	navout at Pl. 5	ma la 2021 pins	resolved to fix Zonn Zonkar subject to
	The approval D	The Administrator of	Comunidades - North.
	8	« - V	
3)	Deliberation on	finalization of po	voless Jos the developm
	and construction	Of Communidade	Chor Jon The Zonkar
		de of Twin:	0.
	Velassmate		PAGE

		A	~ ·		•	T41 (6 E)
		Public Information Section Officer (Re	が が ・ ・ 一切)	DATE		
	The Ma	Revenue Depart	wwitter pl	ared beto	re the	meeling
	held or	n 24.02.6	2024; The	pinaliza	1\3_/	
6		Dr. the Z	rient and to	- t A	4	mmle ni dade
-	ي ه ۱۰ سومهيز	Pide Agen	g g	the Com	munica	de of
ma OPY	after a	lot of deli	beralion, I	/1		11
			somettee t			
a Parell	Sound C	onstruction	leps so as	lo compl	ele the	do Phous
Bredian to			The provin			
	1 A A		developm	N		
	Pontine		song It		/h .	
TO THE SECOND	ant of		ored Comm	X	Thoy	Dep, venter
Protect Provide	Prospe-	Ω α	The second second second			
	de Comu	widades 1)	file No	1-21-200	2-Xeni-	Code
	O MAE	ER'S MIT G	roup () In	stitutions	pluse	perlaining
	Lo Plat	40. 13 de	Survey . nl	0.88/1 si	Twin	village
	To delik	rerate Int	her on pro	and the	- 2101	
- c	File Alo. 1	-21-2023	-ACNZ/202	3 D MAEE	R'S MIT	Group
	HINSUL	itions, Pur	se si lerm	8 ft The Pe	roviso	to The
	Mile 334	25 1 Porto	Code J. Con	nunidade	s as ar	neuded
	88/1 m	Tivim Villa	ining to f ge having	an area	A. 2.00	000
	square r	releas or s	selling up a	in Educat	ional J	estitution
	engaged x	in The field Sovernment.	of Educa.	tion and	duly.	Accogniza
	The Moun	agny Loans	rille after	! Cheeking	and lin	Dyna
	the ple of	sund by that,	this Course	inidade h	ias dul	owers!
	classmate				PAGE	

	<u>.</u>					
			It of the second	17477		- O4
	in a	A Salar	figure contract			
	Daenda	Alo: (1 The Ext	and and	deliberat	Body neeting
	1. Mola 10	10 25 10	Daniel .	2006 M.	d Command	al appeared
	and Il	u Genera	1 Body	empo were	d The Mo	anazing
	The Pa	the to I	lake necess	sary step	os for f	anazing urtherance of
	Based &	In The ak	ove The	Managan	a Comani I	Ten 1- 2-2 40
A CON	Objection	re At Who	Usoeves 1	rature as	d luan	Tee have no imously ague
7-	to gra	nt the se	aid plot t	o the se	aid applic	ant as per
	the pr	ouscon.	laid en	The Cod	e of Comu	inidades a d
hour for	fleres	re appro	oved the	file bea	ring 10,1	-21-2023/
	TO CAL	2025,				
	THO.C.	In I grad	Octobb o		g 25 m/s;	V 1 5 22 5
COMMI	MOMOM	SUMMERLAL	0.55711	I II The		1
Ficted Dec	Commu	idade)	Tivim Jos	1 Domina	of Seaver	onging wo
· · DICCI CIT	The Gall	nears wer	e inform	ed Vide A	genda No	0.50) the
		across or	NUICE I	socy mu	ung of a	5/02/2024
-	Mal II	re site e	nspection	· was Corn	ied out b	y the
	applicar	it, the Pr	erident, N	le. Migue	l Sequeire	2 representation
	d select	langging	committee	-, the ESC	rivão Me	· Branav
	General	and as	agrela el	1 the previ	ous the	a ordinary
	attend	the min	eling th	e General	s seque	proved the
	inspecti	on Carrie	d pertint	tout the	an wear	le. Thomas
(Beguira	· As the (reneral by	sely unan	mously o	igreed to
	grant or	oad acces	s admeal	uring 25	mtex1.51	nts though
	surrey o	10:557/1	7 en the	land be	longing 1	to Communidas
- 6	A I WWW	DI Dom	ngol Sequ	leila and	1 supower	ed the
	Viernagu	2 Commel	Tee to iss	we the N	· 0. C. Ollin	fold Our was
-	all pro	tidures as	Prescribe	d in the	Code) lo	munidades
	classmate	å			PAGE [
	•					

ž.				
		3 · · · · · · · · · · · · · · · · · · ·		1021
		_	· .	- C9 9/10
		DATI	E	
N	Perlaining to the Sa	me The Mo	magning Con	nnittee
4-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1	the sparce that Wilbert of	ates unani	mously of	resolved
Na _h	to grant the reg	uested N.O.	C. to Don	ringós
***************************************	Sequerra after Joli	owing all	procedures	i as
· · ·	prescribed in the	code of Cor	nieni dade	& pertaining
<u> </u>	lo the same.		·	
· .	offer completion of	all pourls	on the age	inda the
	ariscussion is close	d and the	present ps	Loceedings
	which is read out			
Frue Cot (Confirmed and sign			
	and Myself Porana	v parsekay	the Escriva	O of the
To set	Said Communidade			111
For a		the Manage		Cel 15
Man and I	The Communidade	LIVIM as	above.	
	Miguel caetano Sea	2118/142 /1002	test. I Sm	٠
	The A	ttorney.	in the same of the	TA .
	MANTOSelan Pereixa T			ui to
Protect Provide	Manay M. Pangette	U, Escrição;		
. L	e Prosper	,	To a	erg erg
		Copy Is	sued under RTI	a de la companya de l
	. 4	W .	Do 1	
			formation Officer	
<u> </u>		Sebson (Officer (Revenue) ue Dopartment	
		Company of the Compan	ь, Pringim-Спа	
	1	,		
.				
			•	<i>y</i>
1 July 1		14		
	classmate		PAGE	
				š

Put the above before the extraordinary General Body Meeting for their opinion by going through each point as per agenda no 1 to 3 ------ and as per agenda 4. Further processing under Article 334 – A of the Code of Comunidades of File No. 1-21-2023-ACNZ/2023 of MAEER's MIT Group of Institutions, Pune pertaining to Plot No. 'B' in Survey No. 88/1 in Tivim village for educational purposes: To deliberate further on processing the file bearing no. File No. 1-21-2023-ACNZ/2023 of MAEER's MIT Group of Institutions, Pune interms of the proviso to Article 334 – A of the Code of Comunidade as amended on 16/04/2001, pertaining to Plot No. 'B' in Survey No. 88/1 in Tivim Village for setting up of an Educational Institution engaged in the field of Education duly recognised by the Government.

The President placed before the General Body of the Comunidade of Tivim that MAEER's MIT Group of Institutions, Pune, had applied for grant of an area of 2,00,000 sq. mts. for setting up of an Educational Institution duly recognised by the Government in plot no. 'B' forming part of Survey No. 88/1 in Tivim Bardez - Goa, and further, appraised the General Body that presently, it is avacant land and yields no returns to the Comunidade and that frequent squatters and encroachers on the Comunidade Land only leads to conflicts and erosion of the resources of the Comunidade in fighting litigations, which is contrary to the very purpose for which the Comunidade were constituted and regulated by rules and regulations by Regimento of 1735 and further, by Regulamento des Communidades 1882, which thereafter came to be nodified in 1905, 1933 and finally, 1961

The President invited the attention of the Members of the General Body that during the Ordinary General Body Meeting held on 10/12/2017, the components of the Communidade Of Tivim had unanimously resolved while discussing the Item at Agenda No. 3 in the said meeting and vide the said resolution, the Managing Committee was empowered to take steps to ensure that the properties of the Communidade and more specifically, property bearing Survey No. 88/1 in Village Tivim, Bardez Taluka which is a barren, fallow and wasteland to be used for the purpose of mobilizing Revenue for the Communidade so that the Gauncars/Joneiros/Zonnkars and components of the Communidade are paid sufficient jonos and the financial position of the Communidade is further strengthened and the very objective of constituting the Comunidade for the greater good of its components is achieved.

The President further invited the attention of the General Body that in a General Body Meeting held on 26/08/2018 vide Agenda No. 4, the General Body, after deliberating on Agenda No. 4, besides accepting the factual position that the property bearing survey no. 88/1 of the Village of Tivim Bardez – Goa was not conducive for any agricultural activities also confirm that for the benefit of the Comunidade, a portion of the said property should be leased to the trust for the purpose of setting up a Multi-Purpose Educational Institute on payment of annual foro.

The President, after having placed before the General Body, the above, invited the members of the General Body to express their views and deliberate upon the said file by MAEER's MIT Group of Institutions, Pune, without being influenced by any personal prejudice or any personal agenda keepi thing the best interest of the Comunidade and the returns on the Comunidade land for the benefit of the Comunidade.

COMMENCE

The members of the General Body accordingly deliberated upon the Application filed by the said Educational Institution and discussed the merits and demerits of grant of an area of 2,00,000 sq. mts., bounded on or towards the North: By Survey Nos. 82/0, 83/35, 84/0 and 85/12 of Village Tivim belonging to Communidade of Tivim; On or towards the South: By part of the same Survey No.88/1; On or towards the East: By 10 mtrs. Village Road and On or towards the West: By Survey Nos.73/1, 89/2, 89/4, 91/1, 91/9, 91/10, 91/12 and 91/14 of Village Tivim belonging to Communidade of Tivim with identification in a Map/Plan prepared by the Communidade for the purpose of setting up a Multi-Purpose Educational Institution on ComunidadeLand which is in the nature of an in-built Scheme in the Goa Private universities (Amendment) Act, 2023.

Some of the Components of the Communidade questioned the President as to whether the credentials of the said Educational Institution was checked and verified by the Managing Committee, to which the president informed the General Body that Maharashtra Academy of Engineering and Educational Research, MIT Group of Institutions, Pune possessed vast experience, spanning over four decades in the field of education and have a Pan India Presence of four universities and 68 Educational Institutions catering to over 65,000 students and that it is on account of the said fact that on the receipt of their application prior to placing before the General Body, the Managing Committee in terms of the Resolutions Jated 10/12/2017 and 31/10/2021 passed by the General Body, had forwarded the Application to the Administrator of Comunidade North Zone with Statutory Provisions made in the Official Gazette, Series III, No.37 dated 14th December 2023 and Official Gazette, Series III, No.38 dated 21st December 2023,in terms of the procedure prescribed in the Code of Comunidade 1961.

Some of the members of the General Body were of the view that as the land in question belongs exclusively to the Comunidade, the question of the Government granting on lease the said area of 2,00,000 sq. mts. forming part of survey no. 88/1 would not arise as the Government is not the owner of the said property.

The President however, assured the members that the Comunidade and the Government would be the Joint Lessors of the said Land and that the Land in question would be granted on Lease upon payment of deposit of Rs. 5 Crore and regular payment of annual lease rent (foro) only to the Comunidade of Tivim ^a subject to the other commitments made in favour of the Comunidade by the Lessee.

After being assured by the President of all the safeguards that the Managing Committee has taken prior to forwarding the File to the Administrator of Comunidade, the General Body passed the following Resolution.

UNANIMOUSLY RESOLVED that an area of 2,00,000 sq. mts. forming part of the property surveyed under Survey No. 88/1 of the village of Tivim, Bardez, Goa be Leased to Maharashtra Academy of Engineering and Educational Research, MIT Group of Institutions, Pune in perpetuity for the purpose of etting up of a multipurpose educational institution and sports facility, pursuant to seek om the Government and the Scheme being recognised by the Government. \bigcap

rh Ss

FURTHER RESOLVED that the Property be Leased for payment of Rentals at ₹ 12.50 per sq. mt. per annum, i.e. Rs. 25,00,000/- per annum + taxes and other charges (as and when applicable) and the payment of deposit of Rs.5 crore in favour of the Communidade in addition to the Lease Rentals referred herein.

FURTHER RESOLVED that the aforesaid Lease rental amount of ₹ 25,00,000/- shall be paid as yearly rental during the subsistence of the lease deed on or before the 31st January of every calendar year. There shall be increase of 5% in the rent afterevery 3 years.

FURTHER RESOLVED that all costs and expenses towards setting up of the multipurpose educational and technical institution and sports infrastructure would be borne by the Trust.

FURTHER RESOLVED that the said Institution be directed to provide a Built – up space of providing amenities having an area of 320 sq. mts. for exclusive use of the Communidade on the land identified by the Communidade with no further cost to the Comunidade of Tivim, by the Maharashtra Academy of Engineering and Educational Research, MIT Group of Institutions, Pune with no costs to the Communidade of Tivim.

FURTHER RESOLVED that the said Institution be direct to setup a Gymnasium for exclusive use of the Gauncars/Joneiros/Zonnkars and their immediate family on the land identified by the Communidade villbe constructed by the Maharashtra Academy of Engineering and Educational Research, MIT Group of Institutions, Pune with no costs to the Communidade of Tivim. The necessary equipment for Gym for the first time shall also be provided by the institution.

FURTHER RESOLVED that a fee concession to the extent of 50% of tuition fees shall be given to the students belonging to Gauncars/Joneiros/Zonnkars, purely on merit basis in the institutions under MAEER'S MIT, Goa Campus and WPU, Kothrud, Pune, subject to the condition that the concerned Gauncars/Joneiros/Zonnkars are residents of in and around Pune.

FURTHER RESOLVED that all girl students scoring more than 95% marks in Class 12th examinations shall be given financial scholarship of ₹20,000/- per year for pursuing further education until their Masters.

FURTHER RESOLVED that all girl students scoring more than 90% marks in Class 12th examinations shall be given financial scholarship of ₹10,000/- per year for pursuing further education until Masters JURTHER RESOLVED that the MAEER's MIT Group of Institutions will give preference to the components of the Communidade and the Villagers of Tivim in employment subject to availability of vacancies and suitability on merits.

FURTHER RESOLVED that 10% of the total workforce in Class III and Class IV employment shall be reserved for the componentsof the Comunidade, subject to suitability on merits.

FURTHER RESOLVED that in case MAEER's MIT Group of Institutions do not start any activities in connection with the setting up of the Project, within a period of four years from the date of handing over of the possession, the plot shall revert backto the Comunidade of Tivim.



COMMENTAL SECTION OF THE SECTION OF

13TH AUGUST, 2020

35 K

			Propose	Rate per	Sq. mts.	ın Rs.	12	0.000	2400.00	20 0009	0000	0000.00	00000																								
		COASTAL	Present	Rate per	Sq. mts m	KS.		4500 00	4200.00	2000 00		2000.00	2000.00																								
				Area		10	01	Village	Oil) ulid	Candolim		Calangute	TO TO																								
			Proposed	Rate per	oq. mus. in Re	0		3600.00	0000	3600.00	00 0078	4800 00	4800 00	5400.00	4800 00	3600.00	3000 00	3600.00	2400 00	2500.00	2000.00	90.0009	2160.00	2400.00	2400.00	4800.00	2160.00	3000.00	3000.00	4800.00	7200.00	2400.00	3000.00	3000.00	3000.00	3000.00	2400.00
	T I D A T	KUKAL	Present	So mits in	Sq. mis mi	×		3000 00		3000.00	300000	4000 00	4000 00	4500 00	4000 00	3000.00	2500.00	3000 00	2000 00	300000	2000.000	2000.00	1800.00	2000.00	2000.00	4000.00	1800.00	2500.00	2500.00	4000.00	00.0009	2000.00	2500.00	2500.00	2500.00	2500.00	2000.00
BARDEZ	9	X		Area		7	Village	Sangolda		Moira	Assapan	Siolim	Aldona	Arpora	Soccoro	Camurlim	Sircaim	Nagoa	Nachinola	Ucassaim	Marra	rial a	INadora	Moitem	Assonora	Oxel	Pirna	Revora	Palem	Saligao	Marna	Calvim	Corjuvem	Punpla	Pomburpa	Olaulim	Pinolem
2. TALUKA - BARDEZ		Pronoced	Rate ner	Sq. mts.	in Rs.	9		4800.00		3600.00	3600.00	00.0009	3600.00	3600.00		4800.00	00.0009	2400.00	4200.00 N					4	Ø.	0	Ь	R	P	Š	2	0	0	P.	Pe	0	- P
7.	DEVELOPING	Present	Rate ner	Sq. mts in	Rs.	5		4000.00	00000	2000.00	3000.00	2000.00	3000.00	3000.00	4000.00	4000.00	5000.00	2000.00	3500.00																		
	DE		4	Area		4	Village	Guirim	Penha-de- Franca	Coluca	Salvador-do- Mundo	Pilerne	Colvale	Tivim	Bastora	Reis Magos	Verla	Рата	Canca																		
		Proposed	Rate per	Sq. mts.	ın Ks.	3		4800.00	-				3000.00	I.,								L			_1_		L						1				
	URBAN	Present	Rate per	Sq. mts in	KS.	7		4000.00				00 00 50	4300.00		•••						******																
			Area				A.A. T. 1885	Nos 2 5 6 7 8	9, 10, 11, 12 &	13)		Manney I (Word	Nos 2 5 6 7 8	9, 10, 11, 12 &	[13)																			-			

2. TALUKA - BARDEZ

TIV/COM/23-24/108

03rd March, 2024

To.

The Registrar,

Maharashtra Academy of Engineering and Educational Research,

MIT Group of Institutions, Pune

S. No. 124, Paud Road, Kothrud,

Pune 411 038.

Maharashtra.

Sub: Further processing of your File No. 1-21-2023-ACNZ/2023after approval of the Extraordinary General Bolly Meeting held on 25/02/2024

Dear Sir,

This is to inform you that your File No. 1-21-2(23-ACNZ/2023was placed and approved vide Agenda 4 of the Extraordinary General Body Meeting held on 25/02/20204 in terms of Article 30 (4) (j) of the Code of Comunidades.

Please find enclosed extracts of the said Agenda 4 of the Extraordinary General Body Meeting and of the Managing Committee meeting held on 25/02/2024 which will be forwarded to the Administrator in compliance with provisions of Article 31 of the Code of Comunidades for further processing.

The same can be forwarded to the concerned authorities

Regards,

(Escrivo/Clerk)

Encl: 1. Letter No.TIV/COM/23-24/071 dated 16/11/2023

COMMUNIDADE OF THEE

Horrerune B call

COMMUNIDADE

OF TIVIM Protect | Provide | Prosper

Protect | Provide | Prospe:

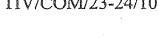
Tivim Parish Centre | Near St. Christopher's Church | P.O. Tivim, Bardez, Goa 403502 | India

Floor, "Spacer"

COMMENNMENT Protect | Provide | Prosoe







COMUNIDADE OF TIVIM

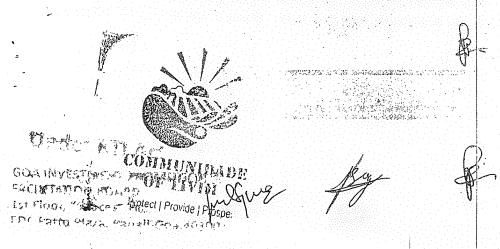
TRUE COPY

Proceedings of the Extra Ordinary General Body Meeting of the Comunidade of Tivim from pages 71-79

On the Twenty Fifth day of the month of February of the year two thousand and twenty four, in this Village of Tivim and in the meeting place of the Comunidade of Tivim i.e. at St Christopher's Club at 10.30 am assembled the members of the Managing Committee Meeting of the Comunidade of Tivim consisting of Mr. Miguel Caetano Sequeira, President; Mr. James Dsouza, Attorney, and Mr. Joselan Pereira, Treasurer along with me, Pranav M. Parsekar, the Escrivão of the said Comunidade, to preside over the Extraordinary General Body Meeting of the Comunidade conveyed today, as per the notices published in the official gazette series III, No. 45 dated 08:02:2024 and local newspaper llerald on page 7, dated 09.02.2024; other notices pasted at usual places and announced in the St. Christopher's Church of Tivim and Our Lady Lourdes Chapel, Cansa-Tivim, so that the Comunidade to meet and give its opinion on the following files and other matters as per the provisions of the Code of Comunidades Agenda 1. Budget for the year 2024-25. Agenda 2. Finalization of the Zonn amount to be distributed in Agenda 3. Further processing, of finalization of the process for the development and construction of 'Comunidade Ghor' for the Comunidade of Tivim. Agenda 4. Further processing, under Article 334-A of the Code of Comunidades, of File No. 1-21-2023-ACNZ/2023 of MAEER'S MIT Group of Institutions, Pune pertaining to Plot No. 'B', in Survey No. 88/1. in Tivim village, for use for Educational Purposes. Agenda 5. N.O.C. for road access admeasuring 25mtrs x 1.5mtrs through Survey.No. 557/17 in the land belonging to the Communidade of Tivim for Domingos Sequeira.

and the following Gaunkars/joneiros present alongwith contact nos and duly signed; 1) Wilson Pereira, 2) Paul Fernandes, 3) Philip S. Pereira, 4) Robert Pereira, 5) Philip S. Pereira, 6) Wilson Souza, 7) Karu Lima, 8) Elvis Souza, 9) Stephen Souz, 10) Cyprian Pereira, 11) Glen Dsouza, 12) Jose Assis Dsouza, 13) A. A, 14) Samson Souz, 15) Kevin Souz, 16) Santan Souza, 17) Jose Motes Pereira, 18) Nicholas Pereira, 19) Adrian Dsouza, 20) D. Sequeira, 21) Domnic Dsouza, 22) Mathew Pereira, 23) Agostinho Pereira, 24) Leo Pereira, 25) Caetano Dsouza, 26) Leo Pereira, 27) Christopher Dsouza, 28) Jerry Almeida, 29) Anton Souz, 30) Lazarus Souza, 31) Diago Lima, 32) Mores Souz, 33) Clayton Almeida, 34) Melvin Almeida, 35) Manvel Souza, 36) Francisco Pereira, 37) Simao Souz, 38) Juje Souza, 39) Alex Souza, 40) Anton santan Pereira, 41) Domingos Souza, 42) Joy Souz, 43) Thomson Souz, 44) Nicholas Souza, 45) Mingel Pereira, 46) Gary S'Souza, 47) Gregorio D'Souza, 48) Lawrence D'Souza, 49) Hilario Pereira, 50) Anthony Pereira, 51) Edward Pereira, 52) Ignatius, Souz, 53) John Souz, 54) Shervin Ferrao, 55) Leslie D'Souza, 56) Michael Sequeira, 57) James D'Souza, 58) Joselan, Pereira, 59) Thomas Sequeira, J. Pereira, 60) Savio D'Souza, 61) Juje, Agnel Souz, 62) A.M.D. Pereira, 63) William Pereira, 64) E fie D'Souza, 65) Walter, Pereira

----- The session started with a welcome by the President and a short prayer





COMUNIDADE OF TIVIM

TRUE COPY

Proceedings of the Managing Committee Meeting of the Committee of Tivim pages 79V-80V of the minutes book

On the Twenty Fifth day of the month of February of the year two thousand and twenty four, in this Village of Tivim and in the meeting place of the Comunidade of Tivim, at the office of the Comunidade of Tivim at 3:30 pm assembled the members of the Managing Committee Meeting of the Comunidade of Tivim consisting of Mr. Miguel Caetano Sequeira, President; Mr. James D'souza, Attorney and Mr. Joselan Pereira, Treasurer along with me, Pranav M. Parsekar, the Escrivão of the said Communidade, to discuss about the following agenda no 4. Further processing under Article 334 - A of the Code of Comunidades of File No. 1-21-2023-ACNZ/2023 of MAEER's MIT Group of Institutions, Pune pertaining to Plot No. 'B' in Survey No. 88/1 in Tivim village for educational purposes: To deliberate further on processing the file bearing no. File No. 1-21-2023-ACNZ/2023 of MAEER's MIT Group of Institutions, Pune in terms of the provise to Article 334 - A of the Code of Comunidade as amended on 16/04/2001, pertaining to Plot No. 'B' in Survey No. 88/1 in Tivim Village having an area of 200,000 sq mts for setting up of an Educational Institution engaged in the field of Education duly recognised by the Government. The managing committee after checking and verifying the file found that this Comunidade was duly conveyed in a legal form, and in the extraordinary General Body meeting held on 25th February, 2024, wherein the above file was passed, therefore this committee has no objection to grant the said plot to the said applicant as per the provisions of the Code of Comunidades in force, hence the file is approved after completion of all points on the agenda the discussion if closed and the present proceedings which is read out and found to be correct, and confirmed and signed here below committee members and myself Pranav Parsekar the Escrivão of the said Communidade who recorded this as per the instruction of the Managing Committee of the Communidade of Tivim as

Signed - Miguel Caetano Sequeira, President; James D'souza, Attorney and Joselan Pereira, reasurer:——— Pranav M. Parsekar • 1

Tivim, 25th February, 2024

above

Pranav M. Parsekar Escrivão of Comunidade of Tivim

MENGRATHER SECTION OF STATES

EDIC SOUND AND THE SOUND AND T

COMMUNICATION OF WEVENI
Prolect | Provide | Prosper

De Prospe.

